

IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH, BENGALURU
[Through Physical hearing/VC Mode (Hybrid)]

ITEM No.19
C.P.No.115/BB/2019

IN THE MATTER OF:

Ms. Ashwini Devarajappa	...	Petitioner
Vs.		
M/s. Mechanical Electronics Computing Concepts India Pvt. Ltd.	...	Respondent

Order under Section 241-242 of Companies Act, 2013

Order delivered on: 28.03.2024

CORAM:

SH. K. BISWAL
HON'BLE MEMBER (JUDICIAL)

SH. MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner	:	Ms. Manjula Devi
For the Respondent	:	Ms. Mrignayani. R. D

ORDER

1. Heard the Ld. Counsel for the Petitioner and the Respondent.
2. Ld. Counsel for the Respondent submits that she has filed synopsis through e-filing as well as physical copy vide Dy.No.1469 dated 05.03.2024. The same is taken on record. On the other hand, Ld. Counsel for the Petitioner stated that they have not received the copy of the same. Therefore, Ld. Counsel for the Respondent is directed to serve a copy of the synopsis on the Petitioner through email by today itself.
3. Lis the case on **30.05.2024**.

-Sd-

MANOJ KUMAR DUBEY
MEMBER (TECHNICAL)

Bhavya

-Sd-

K. BISWAL
MEMBER (JUDICIAL)